

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 305**  
**IB-1358/ND/2019**  
**New IA- 1742/2024**

**IN THE MATTER OF:**

**M/s Shrem Residency Pvt. Ltd.**

**... Applicant/Petitioner**

**Versus**

**Shraman Estate Pvt. Ltd.**

**... Respondent**

**Under Section: 7 of (IBC), 2016**

**Order delivered on 26.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**For the RP : Adv. Bhupendra Dave**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA- 1742/2024:** The Ld. Counsel appearing for the Applicant submitted that the CIRP is at culminating stage and the RP has already received, four Resolution plans to be considered by CoC. In the wake, the period of CIRP is extended by 90 days w.e.f. 03.04.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**